

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 27TH AUGUST, 2012 AT 2.00 P.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2012-2013 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.

- (i) THE FINANCE MINISTER to present the Supplementary Estimates (First Instalment)-2012-2013.
- (ii) THE CHAIRPERSON, ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (First Instalment)-2012-2013.

III. SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT)- 2012-2013.

1. Discussion on the estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 1	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>1,04,33,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 1- Vidhan Sabha.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 1-3
Demand No. 2	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>2,76,38,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 2- Governor and Council of Ministers.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 4-6
Demand No.3	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>3,20,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 3- General Administraton.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 7-11
Demand No. 4	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>100,36,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 4- Revenue.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 12-16

Demand No. 5	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>49,63,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 5-Excise and Taxation.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 17-19
Demand No. 6	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>4,45,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 6-Finance.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 20-21
Demand No. 7	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>4,98,44,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 7-Planning and Statistics.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 22-25
Demand No. 8	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>240,50,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 8-Buildings & Roads.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 26-30
Demand No. 9	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>5,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 9-Education.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 31-32
Demand No. 10	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>49,60,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 10-Technical Education.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 33-36
Demand No. 11	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>18,22,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 11-Sports and Youth Welfare.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 37-39

Demand No. 13	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>197,30,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 13-Health.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 40-44
Demand No. 15	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>503,83,51,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 15- Local Government.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 45-47
Demand No. 17	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>11,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 17-Employment.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 48-49
Demand No. 18	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>8,35,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 18-Industrial Training.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 50-52
Demand No. 19	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>154,95,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 19-Welfare of SCs & BCs.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 53-57
Demand No. 21	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>53,32,01,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 21-Women and Child Development.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 58-60
Demand No. 23	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>852,27,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 23- Food and Supplies.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 61-63

Demand No. 25	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>12,69,20,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 25- Industries.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 66-70
Demand No. 27	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>9,61,05,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 27- Agriculture.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 71-73
Demand No. 30	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>6,27,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 30- Forest and Wild Life.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 74-77
Demand No. 32	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>14,88,54,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 32- Rural and Community Development.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 78-80
Demand No. 34	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>2,00,40,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 34- Transport.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 81-82
Demand No. 36	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>4,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 36- Home.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 83-86
Demand No. 37	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>3,61,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 37- Elections.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 87-90

Demand No. 38	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>12,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 38- Public Health and Water Supply.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 91-92
Demand No. 42	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>43,92,11,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 42- Administration of Justice.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 93-100
Demand No. 43	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>2,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 43- Prisons.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 101-102
Demand No. 45	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>14,08,55,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2013 in respect of <u>Demand No. 45- Loans and Advances by State Government.</u>	Supplementary Estimates (First Instalment) 2012-2013 Pages 103-104

IV. **LEGISLATIVE BUSINESS**

1. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2012.

A MINISTER	to introduce the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill;
	to move that the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill be taken into consideration at once;
	Also to move that the Bill be passed.

2. The Haryana Shri Durga Mata Shrine Bill, 2012.

A MINISTER	to introduce the Haryana Shri Durga Mata Shrine Bill;
	to move that the Haryana Shri Durga Mata Shrine Bill be taken into consideration at once;
	Also to move that the Bill be passed.

3. The Haryana Private Technical Educational Institution (Regulation of Admission and Fee) Bill, 2012. A MINISTER to introduce the Haryana Private Technical Educational Institution (Regulation of Admission and Fee) Bill;
- to move that the Haryana Private Technical Educational Institution (Regulation of Admission and Fee) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
4. The Haryana State Commission for Women Bill, 2012. A MINISTER to introduce the Haryana State Commission for Women Bill;
- to move that the Haryana State Commission for Women Bill be taken into consideration at once;
- Also to move that the Bill be passed.
5. The Haryana Prohibition of Ragging in Educational Institution Bill, 2012. A MINISTER to introduce the Haryana Prohibition of Ragging in Educational Institution Bill;
- to move that the Haryana Prohibition of Ragging in Educational Institution Bill be taken into consideration at once;
- Also to move that the Bill be passed.

**CHANDIGARH:
THE 24TH AUGUST, 2012.**

**SUMIT KUMAR,
SECRETARY.**